

LAW AND JUDICIARY DEPARTMENT

Madam Cama Marg, Hutatma Rajguru Chowk, Mantralaya,
Mumbai 400 032, dated the 24th February 2023.

NOTIFICATION

CODE OF CRIMINAL PROCEDURE, 1973.

No. CRC 2021/CR 46(I)/Desk XII.— In exercise of the powers conferred by sub-section (1) of Section 11 of the Code of Criminal Procedure, 1973 (2 of 1974), in its application to the State of Maharashtra and of all powers enabling it in this behalf, and in partial modifications of all the earlier notifications issued in this behalf, in so far as they relate to the Court of Judicial Magistrate, First Class, Kinwat and Court of Judicial Magistrate, First Class, Mahur, Nanded District, the Government of Maharashtra, in consultation with the High Court of Judicature at Bombay, hereby directs that with effect from 1st March 2023 :—

(a) The Criminal cases arising out of areas of Police Station, Sindkhed and the village specified in the Schedule appended hereto, which were heretofore filed and dealt with by the Court of Judicial Magistrate, First Class, Kinwat, District Nanded shall stand transferred to the Court of Judicial Magistrate, First Class, Mahur, District Nanded ;

(b) All the matters of Criminal nature arising out of the areas of Police Station, Sindkhed and the village specified in the Schedule appended hereto, shall be filed and dealt with by the Court of Judicial Magistrate, First Class, Mahur, District Nanded for disposal according to law.

Schedule

(List of Villages excluding from the jurisdiction of Court of Judicial Magistrate, First Class, Kinwat and included in the jurisdiction of the Court of Judicial Magistrate, First Class, Mahur).

Sr. No.	Name of Village
1	Sarkhani
2	Tundra
3	Daheli Bazar
4	Daheli Tanda
5	Dhanora Sikh
6	Gouri
7	Gouri Tanda
8	Chinchkhed
9	Pathari
10	Rampur
11	Bhampur
12	Chinchkheda Tanda
13	Salaiguda

By order and in the name of the Governor of Maharashtra,

N. V. JIWANE,
Legal Advisor-cum-Joint Secretary to Government.